

F.No.A-42011/108/2010-Ad.II
Government of India
Ministry of Corporate Affairs

Room No. 537'A'Wing, Shastri Bhavan
New Delhi, dated 22 February, 2011

To


The Chairman,
Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4-A, G Block,
Bandra Kurla Complex, Mumbai.

Subject : Appointment of serving ICLS officers in Stock Exchanges and bodies under SEBI

Sir,

The undersigned is directed to refer to the SEBI order No. WTM/KMA/MRD-DSA/311/11/2010 dated 1st November, 2010 and to inform the SEBI, the following decisions of the competent authority in the Ministry of Corporate Affairs :

- (a) Only serving ICLS officers are to be considered for appointment by SEBI ;
- (b) Their tenure shall be concurrent with the tenure of the serving officers as ROC/DROC, as the case may be ;
- (c) The SEBI has to ensure that NOC from the Ministry has been obtained before finalizing the appointment ;
- (d) Shri VC Davey, ROC, Chennai is nominated for appointment in Coimbatore Stock Exchange Ltd. in place of Shri V Selvaraj, a retired ICLS officer


22/2/11
(R.K.Pandey)

Under Secretary to the Govt. of India
(Telefax : 23383507)

Copies to :

- (a) Dr. K.M. Abraham, Whole Time Member, SEBI for information with respect to order No.WTM/KMA/MRD-DSA/311/11/2010 dt. 1-11-2010 ;
- (b) All 6 RDs for compliance in their region and
- (c) ✓ MCA website ('Employees Corner' under 'Miscellaneous')